

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 3746  
TO BE ANSWERED ON MARCH, 23 2023**

**SAFETY AUDIT FOR HIGH RISE BUILDINGS**

**NO. 3746.           SHRI RAJENDRA AGRAWAL:  
                          SHRI ARUN SAO:  
                          SHRI SUDHAKAR TUKARAM  
                          SHRANGARE**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government has formulated any guidelines for continual and regular safety audit of high rise buildings in the country;**
- (b) if so, the details thereof and if not, the reasons therefor; and**
- (c) the fresh steps taken by the Government for mandatory safety audit of all the high rise buildings on regular intervals across the country?**

**ANSWER**

**MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

**(a) to (c): Urban planning is a State subject and safety audit of high rise buildings is regulated by specific Building Bye-laws/Development Control Regulations of the respective State or City. However, for their guidance, Ministry of Housing and Urban Affairs has issued Model Building Bye Laws 2016 which incorporate provisions for high rise development and structural safety. Further, National Building Code, 2016, a guiding document, brought out by Bureau of Indian Standards, also includes chapters on structural design and Construction Management, Practices and Safety.**

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